

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-697/ND/2023

IN THE MATTER OF:
M/s. SBICAP Ventures Ltd.

...PETITIONER

Vs.

Shree Vardhman Township Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 23.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Ms. Deeksha L. Kakar, Ms. Natasha Tuli, Mr. Shashank Singh, Adv.

For the Respondent/Corporate Debtor :Adv. Rajat Joneja and Adv. Sakshi Kapoor.

ORDER

Ld. Counsel for the Financial Creditor is present and submitted that they have filed an application for withdrawal of the Section 7 petition, however the same is not listed today. In view of this, list the matter on **21.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)